

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
Court No-II

Item 19

CP No. 95/Chd/Hry/2022

Under Section 252(3), CA 2013

In the matter of:

Hundred Percentile Education Pvt. Ltd.

...Appellant

Vs.

ROC, NCT of Delhi & Haryana,

...Respondent

Due to paucity of time, the matter could not be taken up today hence, adjourned
to 07.12.2023.

Sd/-

Court Officer

November 1, 2023

Mamta